

CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF MARUTI INFRASTRUCTURE LIMITED

Registered office : 802, Surmount, Opp. Iscon Mega Mall, S. G. Highway, Ahmedabad - 380015

This Corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the **Public Announcement (PA)** appeared on **Wednesday, September 22, 2010** to the shareholders of **Maruti Infrastructure Limited** by **Mr. Nimesh Patel (the "Acquirer")**, Pursuant to the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the 'SEBI (SAST) Regulations').

1. Please note that all the places wherever in PA "Regulation 11(1) and 11(2) of SEBI (SAST) Regulations, 1997" had appeared should be read as "Regulation 10, 11(1) and 11(2) of SEBI (SAST) Regulations, 1997"
2. Para 2.3 & Para 4.4 of PA should be read as "The Acquirer is a Promoter Director in Maruti Infrastructure Limited (the "Target Company"). Mr. Nimesh Patel is the sole acquirer in the present offer and he is only the Acquirer who would be acquiring the shares tendered in this Open Offer."

All other terms and conditions of the Offer as set forth in the PA are unchanged.

The Acquirer, Mr. Nimesh Patel, accepts full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 .

This Corrigendum to Public Announcement will also be available on SEBI's website at www.sebi.gov.in

MANAGER TO THE OFFER



CHARTERED CAPITAL AND INVESTMENT LIMITED

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